MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**8/AM18**
(HELD ON 11.01.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 8/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 11.01.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Ms Chitra Sharma, Dy. DGFT
3) Shri Ashok Chander Bhatt, FTDO
4)

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-32	**M/s Chirag Pack (India) Pvt. Ltd.,**	**HQ F. No. 01/87/050/00350/AM12/DES-VII**	**Status: Rejected**
NC No.:8/AM18 Dated: 11.01.2018	**Adv. Lic. No. and Date 0310677985 dated 20.01.2012**	**RA F. No. 03/94/040/00921/AM12**	

Request: Amendment in the description and enhancement in the quantity of Import Item 5.

Decision: The Committee considered the request of firm for enhancement in the quantity of import item and decided not to accede to the request of the firm.

Case No. A-33	M/s Qrex Flex Pvt. Ltd., Surat	**HQ F. No.** 01/87/050/00035/AM18/DES-VII	Status: **Approved**
NC No.:8/AM18 Dated: 11.01.2018	Adv. Lic. No. and Date 5210042156 dated 30.01.2017	**RA F. No.** 52/24/040/00065/AM17	

Subject: Correction in Minutes of NC Meeting No. 1/AM18 held on 20.07.2017 in respect of M/s Qrex Flex Pvt. Ltd., Surat.

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/346/2017-TSW date 20.12.2017, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC LAMINATED FLEX	1.0 kg	1. 100% POLYESTER WARP KNITTED FABRICS (RELEVANT GSM USED IN THE EXPORT	0.1525 kg

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		PRODUCT)	
		2. PVC RESIN	0.339 kg
		3. TATINIUM DIOXIDE	0.0168 kg
		4. CALCIUM CARBONATE	**deleted**
		5. DI-OCTYL PHTHALATE	0.0966 kg
		6. OPTICAL BRIGHTNER	0.000203 kg
		7. EPOXIDIZED SOYBEAN OIL	0.01038 kg
		8. BARIUM CADMIUM STABILIZER	0.02442 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-34	**M/s Oriental Containers Ltd.**	**HQ F. No. 01/87/50/00190/AM17/DES-VII**	Status: **Approved**
NC No.:8/AM18 Dated: 11.01.2018	Adv. Lic. No. and Date **0310805346 dated 09.06.2016**	**RA F. No.** 03/95/040/00151/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310805346 dated 09.06.2016.

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/496/2017-TSW date 03.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED FOR MANUFACTURE OF 1.0 KG OF EXPORT PRODUCT
PLASTIC CLOSURES WITH LINER (WT. of Plastic Closures-514000 kgs., Wt. of Liner -46000 Kgs)	560000 kg	1. PROPYLENE COPOLYMER (IN GRANULATE FORM)	0.9431 kg
		2. POLYLINER (IN GRANULATE FORM)	0.086 kg
		3. COLOUR MASTER BATCH	0.02 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-35	**M/s Shakun Polymers Ltd.,**	**HQ F. No. 01/87/50/586/AM17/DES-VII**	Status: **Approved**
NC No.:8/AM18 Dated: 11.01.2018	Adv. Lic. No. and Date **3410042624 dated 25.10.2016.**	**RA F. No.** 34/24/040/00210/AM17	

Subject: Modification in Adhoc Norms in export item in respect of Advance Authorization No. 3410042624 dated 25.10.2016.

Decision : The committee considered the request of the firm and decided to correct the **export item as Semi Conductive** in the minutes of NC Meeting No. 6/AM18 which was held on 06.12.2017.

RA may take consequential action as per Policy / Procedures.

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Online Cases

1	**Case No.:22/20/87-ALC1/2015**	Party Name :KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00266/AM16/	RLA File :03/94/040/00324/AM16/	Lic.No/Date:0310797923 04.08.2015	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYOL GRADE1 {Containing 50% Ethylene Oxide}	2409000 kg	1. PROPYLENE OXIDE	214401.000kg
		2. ETHYLENE OXIDE	1211727.000kg
		3. GLYCERINE	101178.000kg
		4. PEG 400 (POLYETHYLENE GLYCOL) / DIETHYLENE GLYCOL	127677.000kg
		5. N-BUTANOL	303293.100kg

RA may take consequential action as per Policy / Procedures.

2	**Case No.:24/20/87-ALC1/2015**	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	

Decision : The Committee considered the case as per agenda and decided to defer the case.

3	**Case No.:26/21/87-ALC1/2015**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	

Decision : The Committee considered the case as per agenda and decided to defer the case.

4	**Case No.:19/8/87-ALC1/2016**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00131/AM17/	RLA File :03/94/040/01015/AM16/	Lic.No/Date:0310803129 08.03.2016	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/396/2017-TSW dated 28.12.2017, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED FOR 1.0 KG OF EXPORT
Polyol H-40 (Blended Polyol)	100800 kg	1. Phthalic Anhydride	0.0167 kg
		2. Diethylene Glycol	0.1071 kg

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		3. Propylene Oxide	0.4360 kg
		4. Penta methyldiethylene triamine	0.0014 kg
		5. Dimethylcyclohexyalmine	0.0057 kg
		6. Silicon Surfactant	0.0113 kg
		7. Tris-2 Chloroisopropyl Phosphate	0.0425 kg
		8. Dichlorofluoroethane (HCFC 141 b)	0.2126 kg
RA may take consequential action as per Policy / Procedures.			

5	**Case No.:14/10/87-ALC1/2016**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00236/AM17/	RLA File :03/94/040/00222/AM17/	Lic.No/Date:0310805544 16.06.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYOL GRADE – 1 {Containing 50% Ethylene Oxide}	35000.000 kg	1. PROPYLENE OXIDE	3115.000kg
		2. ETHYLENE OXIDE	17605.000kg
		3. GLYCERINE	1470.000kg
		4. PEG 400 (POLYETHYLENE GLYCOL) / DIETHYLENE GLYCOL	1855.000kg
		5. N-BUTANOL	4406.500kg

RA may take consequential action as per Policy / Procedures.

6	**Case No.:58/13/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00333/AM17/	RLA File :03/94/040/00439/AM17/	Lic.No/Date:0310807192 18.08.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

7	**Case No.:10/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00343/AM17/	RLA File :03/94/040/00438/AM17/	Lic.No/Date:0310807191 18.08.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

8	**Case No.:19/14/87-ALC1/2016**	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00352/AM17/	RLA File :03/95/040/00118/AM14/	Lic.No/Date:0310807196 18.08.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

9	**Case No.:11/14/87-ALC1/2016**	Party Name: DOW CHEMICAL	Meet No/Date:8/87-	**Status:**

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		INTERNATIONAL PRIVATE LIMITED	ALC1/2017 11.01.2018	**Deferred**
	HQ File :01/87/050/00344/AM17/	RLA File :03/94/040/00440/AM17/	Lic.No/Date:0310807221 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

10	**Case No.:12/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00345/AM17/	RLA File :03/94/040/00446/AM17/	Lic.No/Date:0310807224 19.08.2016	

Decision : The Committee considered the case and decided to **approve Adhoc Norms** as below taking cue from decision of the NC Meeting No. 14/87-ALC1/2012 taken on the basis of comments of Deptt. of C&PC :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRIMAL AC-261S Acrylic Emulsion (Solid Content 50 +/- 0.5 %)	1 kg	MONOMER QM	0.0100kg
		KATHON LX-150	0.00089kg
		Butyl Acrylate	0.2290kg
		Methyl Methacrylate	0.2631kg
		Methacrylic Acid	0.0050kg
		Plastic Drums	As per packing policy

RA may take consequential action as per Policy / Procedures.

11	**Case No.:13/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00346/AM17/	RLA File :03/94/040/00448/AM17/	Lic.No/Date:0310807222 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

12	**Case No.:14/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00347/AM17/	RLA File :03/94/040/00447/AM17/	Lic.No/Date:0310807226 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

13	**Case No.:15/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00348/AM17/	RLA File :03/94/040/00449/AM17/	Lic.No/Date:0310807223 19.08.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended for per kg)
PRIMAL AC-369S	1kg	1. POTASSIUM IODATE	Deleted

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Acrylic Emulsion (Solid Content 50 +/- 0.5 %) (Packing Material-Plastic Drums to be accounted for in export product as per Packing Policy.)		2. KORDEK MLX Industrial Microbicide	Deleted
		3. ERYTHORBIC ACID	Deleted
		4. MONOMER QM-1458	.009825kg
		5. KATHON TM LX-150 BIOCIDE	0.0018kg
		6. BUTYL ACRYLATE 15 PPM MEHQ	0.22467kg
		7. MMA-50 PPM Methyl Methacrylate	0.25819kg
		8. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	0.0049399kg
		9. Plastic Drums	As per packing policy
RA may take consequential action as per Policy / Procedures.			

	Case No.:52/15/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00445/AM17/	RLA File :03/94/040/00489/AM17/	Lic.No/Date:0310807548 01.09.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

	EXPORT ITEM	**QTY**	**IMPORT ITEM**	**QTY(Recommended for per kg)**
14	PRIMAL AC-261 GS Acrylic Emulsion (Solid Content 50 +/- 0.5 %)	1kg	1. ERYTHORBIC ACID FCCIV	Deleted
			2. KORDEK MLX Industrial Microbicide	Deleted
			3. MONOMER QM-1458 (Heteroalky Methacrylate)	0.0100kg
			4. KATHON (TM) LX-150 BIOCIDE	0.0008743kg
			5. BUTYL ACRYLATE 15 PPM MEHQ	0.2290kg
			6. MMA-50 PPM Methyl Methacrylate	0.2631kg
			7. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	0.004975kg
			8. Plastic intermediate bulk container (IBC) (Net to net basis- as per Packing policy)	As per packing policy
	RA may take consequential action as per Policy / Procedures.			

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15	**Case No.:53/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00446/AM17/	RLA File :03/94/040/00490/AM17/	Lic.No/Date:0310807549 01.09.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended for per kg)
PRIMAL AC-261 S Acrylic Emulsion (Solid Content 50 +/- 0.5 %)	1kg	1. MONOMER QM-1458 (Heteroalky Methacrylate)	0.0100kg
		2. BUTYL ACRYLATE 15 PPM MEHQ	0.2290kg
		3. MMA-50 PPM Methyl Methacrylate	0.2631kg
		4. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	0.004975kg
		5. KATHON (TM) LX-150 BIOCIDE	0.0008743kg
		6. Plastic Drums (Net to net basis- as per Packing policy)	As per packing policy

RA may take consequential action as per Policy / Procedures.

16	**Case No.:54/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00447/AM17/	RLA File :03/94/040/00493/AM17/	Lic.No/Date:0310807550 01.09.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

EXPORT ITEM	QTY	IMPORT ITEM	QTY(Recommended for per kg)
PRIMAL AC-261 Acrylic Emulsion (Solid Content 50 +/- 0.5 %)	1kg	1. MONOMER QM-1458 (Heteroalky Methacrylate)	0.0100kg
		2. KATHON (TM) LX-150 BIOCIDE	0.001873kg
		3. BUTYL ACRYLATE 15 PPM MEHQ	0.2290kg
		4. MMA-50 PPM Methyl Methacrylate	0.2631kg
		5. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	0.0050kg
		6. Plastic Drums (Net to net basis- as per Packing policy)	As per packing policy

RA may take consequential action as per Policy / Procedures.

17	**Case No.:56/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00449/AM17/	RLA File :03/94/040/00501/AM17/	Lic.No/Date:0310807576 02.09.2016	

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Decision : The Committee considered the case as per agenda and decided to defer the case.

18	**Case No.:57/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00450/AM17/	RLA File :03/94/040/00503/AM17/	Lic.No/Date:0310807577 02.09.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

19	**Case No.:59/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00452/AM17/	RLA File :03/94/040/00509/AM17/	Lic.No/Date:0310807615 06.09.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

20	**Case No.:18/15/87-ALC1/2016**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00411/AM17/	RLA File :06/24/040/00023/AM17/	Lic.No/Date:0610038477 26.10.2016	

Decision : The Committee considered the case as per agenda and decided to defer the case.

21	**Case No.:81/15/87-ALC1/2016**	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00474/AM17/	RLA File :04/24/040/00099/AM17/	Lic.No/Date:0410162511 23.11.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EMPEYOL POLYOL F3502 OR EMPEYOL POLYOL 2F3502[CONTAING 92.5% OF PROPYLENE OXIDE]	500 MT	1. PROPYLENE OXIDE	465.000MT
		2.REFINED GLYCERINE	15.000MT
		3.ANTIOXIDANT IRGASTAB PUR 55 OR SONGNOX 5721LQ OR UAO 67 OR AOX 125	2.500MT
		4.SODIUM ACID PYRO PHOSPHATE OR DISODIUM HYDROGEN PYRO PHOSPHATE OR SAPP	5.00MT

RA may take consequential action as per Policy / Procedures.

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Case No.:101/15/87-ALC1/2016	Party Name: HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00494/AM17/	RLA File :03/94/040/00305/AM17/	Lic.No/Date:0310809647 07.12.2016	

Decision : The Committee considered the case as per agenda and decided to **approve following Adhoc Norms:-**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICLES OF MELAMINE	40000 kg	1. MELAMINE COMPOUND COLOUR	38860 kg
		2. MELAMINE COMPOUND (GRADE 1)	3140.1 kg

RA may take consequential action as per Policy / Procedures.

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Case No.:102/15/87-ALC1/2016	Party Name: HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00495/AM17/	RLA File :03/94/040/00837/AM17/	Lic.No/Date:0310809856 15.12.2016	

Decision : The Committee considered the case as per agenda and decided to approve following adhoc-norms :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICLES OF MELAMINE	40000 kg	1. MELAMINE COMPOUND COLOUR	38020 kg
		2. MELAMINE COMPOUND (GRADE 1)	3144 kg
		3. MELAMINE COMPOUND (GRADE 2)	836 kg
		4.FOIL SHEET 42 +/- 2 GSM(1 REAM CONTAINS 500 SHEETS OF 1110X820 MM PAPER)	NET TO NET

RA may take consequential action as per Policy / Procedures.

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Case No.:15/1/87-ALC1/2017	Party Name KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00015/AM18/	RLA File :03/94/040/00894/AM17/	Lic.No/Date:0310810268 03.01.2017	

Decision: The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 17/87-ALC1/2014 taken on the basis of comments of Deptt. of C&PC :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY (OXY-1, 2-	1 kg	1. BUTYL TRIGLYCOL / TRIETHYLENE	0.4141 kg

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ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-50%MIN		GLYCOL MONO BUTYL ETHER	
		2. PROPYLENE OXIDE	0.0909 kg
RA may take consequential action as per Policy / Procedures.			

25

Case No.:11/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00011/AM18/	RLA File :03/94/040/00481/AM17/	Lic.No/Date:0310810351 05.01.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/396/2017-TSW date 28.12.2017, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED PER KG OF EXPORT PRODUCT
EXAMOL OTDA 401 Polyether Polyol	50400 kg	1. Propylene Oxide	0.7710 kg
		2. Ortho Toluenediamine	0.1974 kg
		3. Triethanolamine	0.0846 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:14/1/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00014/AM18/	RLA File :03/94/040/00852/AM17/	Lic.No/Date:0310810625 19.01.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/396/2017-TSW date 28.12.2017, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED PER KG OF EXPORT PRODUCT
EXAMOL OTDA 401 Polyether Polyol	33600.000 kg	1. Propylene Oxide	0.7710 kg
		2. Ortho Toluenediamine	0.1974 kg
		3. Triethanolamine	0.0864 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:64/2/87-ALC1/2017	Party Name :EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00121/AM18/	RLA File :03/94/040/01069/AM17/	Lic.No/Date:0310811915 17.03.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/396/2017-TSW date 28.12.2017, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ecopuf B 1410 R	16000 kg	1. Phthalic Anhydride	0.0491 kg

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Udyog Bhawan, New Delhi-110011

Blended Polyol		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141 b)	0.2461 kg
		5. Penta Methyl diethylenetriamine	0.0022 kg
		6. Dimethylcyclohexyalmine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR -2)	0.0029 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:26/2/87-ALC1/2017	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00083/AM18/	RLA File :03/95/040/00004/AM18/	Lic.No/Date:0310812574 19.04.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/496/2017-TSW date 03.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED FOR MANUFACTURE OF 1.0 KG OF EXPORT PRODUCT
PLASTIC CLOSURES MADE FROM PROPYLENE CO-POLYMERS WITH POLYLINER. (Wt of Plastic Closures 688500 Kgs, Wt. of Liner 62100 Kgs)	750600.000 kg	1. PROPYLENE COPOLYMER IN GRANULATE FORM	0.9431 kg
		2. POLYLINER IN GRANULATE FORM	0.086 kg
		3. COLOUR MASTER BATCH	0.02 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:20/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
HQ File :01/87/050/00221/AM18/	RLA File :03/94/040/00028/AM18/	Lic.No/Date:0310812679 24.04.2017	

Decision : The Committee considered the case as per agenda and decided to defer the case.

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Case No.:22/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00223/AM18/	RLA File :03/94/040/00046/AM18/	Lic.No/Date:0310812849 26.04.2017	

Decision: The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 17/87-ALC1/2014 held on 23.07.2014 taken on the basis of comments of Deptt. of C&PC :

चित्रा शर्मा/CHITRA SHARMA
उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
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EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY (OXY-1, 2-ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-50%MIN	1 kg	1. BUTYL TRI GLYCOL / TRIETHYLENE GLYCOL MONO BUTYL ETHER	0.4141 kg
		2. PROPYLENE OXIDE	0.0909 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:16/4/87-ALC1/2017	Party Name :ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00298/AM18/	RLA File :03/95/040/00258/AM18/	Lic.No/Date:0310814237 23.06.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/22/2017-TSW date 02.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY RECOMMENDED PER KG OF FINISHED GOOD
RUBBER FLOOR COVERINGS & MATS	3,00,000 kg	1. SYNTHETIC RUBBER SBR 1502	0.150 kg
		2. RECLAIM RUBBER	0.100 kg
		3. NATURAL RUBBER	0.250 kg
		4. ZINC OXIDE	0.028 kg
		5. ANTIOXIDANT, KUMANOX 5010L/ IONOL LC	0.017 kg
		6. ACCELERATORS, CBS	0.013 kg
		7. ACCELERATORS, TMTD	0.005 kg
		8. RETARDER PVI	0.012 kg
		9. TITANIUM DI-OXIDE	0.038 kg
		10. Ppt SILICA FILLER	0.160 kg
		11. PROCESS OIL	0.033 kg
		12. GUM ROSIN	0.035 kg

Note: 1. There should be a value cap on Antioxidant/Retarder/Peptizers Accelerators as per general Note- 8 of the Handbook of Procedures Vol. II.
RA may take consequential action as per Policy / Procedures.

32

Case No.:17/4/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00299/AM18/	RLA File :03/95/040/00335/AM18/	Lic.No/Date:0310814876 27.07.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/22/2017-TSW date 02.01.2018, the Committee approved following adhoc norms:

चित्रा शर्मा / CHITRA SHARMA
उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED PER KG OF FINISHED GOOD
SILICON RUBBER SHEETS	80,000 kg	1. SILICON SYNTHETIC RUBBER	1.062 kg
		2. PEROXIDE : PERKADOX	0.025 kg

RA may take consequential action as per Policy / Procedures.

33

Case No.:18/4/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00300/AM18/	RLA File :03/95/040/00346/AM18/	Lic.No/Date:0310814875 27.07.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/22/2017-TSW date 02.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY (KGS)	IMPORT ITEM	QTY REQUIRE UNIT OF FINIS GOOD
RUBBER FLOOR COVERINGS & MATS	3,00,000 kg	1. SYNTHETIC RUBBER SSBR	0.225
		2. NATURAL RUBBER	0.275
		3. ZINC OXIDE	0.028
		4. ANTIOXIDANT, KUMANOX 5010L / IONOL LC	0.017
		5. ACCELERATORS	0.018
		6. RETARDER PVI	0.012
		7. TITANIUM DI-OXIDE	0.038
		8. Ppt SILICA FILLER	0.160
		9. PROCESS OIL	0.033
		10. GUM ROSIN	0.035

Note: There should be a value cap on Rubber Chemical, as per general Note- 8 of Handbook of Procedure Vol. II.

RA may take consequential action as per Policy / Procedures.

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Case No.:19/4/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00301/AM18/	RLA File :03/95/040/00350/AM18/	Lic.No/Date:0310814930 31.07.2017	

Decision : Based on the technical comments of DIPP furnished vide Letter No.7/22/2017-TSW date 02.01.2018, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED PER KG OF FINISHED GOOD
OTHER SPECIALTY RELEVANT NATURAL	3,00,000 kg	1. NATURAL RUBBER	0.215 kg
		2. NEOPRENE /	0.107 kg

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RUBBER / SYNTHETIC RUBBER BASED COMPOUNDED SHEETS.		CHLOROPRENE	
		3. NITRILE RUBBER NBR	0.275 kg
		4. CARBON BLACK	0.105 kg
		5. ANTIOXIDANT, KUMANOX 13, 6 PPD	0.018 kg
		6. ACCELERATOR	0.013 kg
		7. RETARDER PVI	0.011 kg
		8. SILICA FILLER Ppt.	0.105 kg
		9. PLASTICIZER EASTMAN 168	0.045 kg
		10. MAGNESIUM OXIDE	0.015 kg
		11. BONDING AGENT SI-69	0.012 kg
		12. ZINC OXIDE ACTIVE C-30	0.035 kg

Note: There should be a value cap on Rubber Chemical, as per general Note- 8 of Handbook of Procedures Vol. II.

RA may take consequential action as per Policy / Procedures.

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Case No.:25/5/87-ALC1/2017	Party Name :KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00340/AM18/	RLA File :03/94/040/00294/AM18/	Lic.No/Date:0310815015 04.08.2017	

Decision: The Committee considered the case and decided to **approve Adhoc Norms** on **repeat basis** based on the decision of the NC Meeting No. 17/87-ALC1/2014 held on 23.07.2014 taken on the basis of comments of Deptt. of C&PC:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY (OXY-1, 2-ETHANEDIYL & 2, 3-PROPANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-50%MIN	1 kg	1. BUTYL TRI GLYCOL / TRIETHYLENE GLYCOL MONO BUTYL ETHER	0.4141 kg
		2. PROPYLENE OXIDE	0.0909 kg

RA may take consequential action as per Policy / Procedures.

36

Case No.:28/5/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
HQ File :01/87/050/00343/AM18/	RLA File :03/94/040/00337/AM18/	Lic.No/Date:0310815016 04.08.2017	

Decision : The Committee considered the case as per agenda and decided to defer the case.

37

Case No.:1/8/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
HQ File :01/87/050/00419/AM18/	RLA File :03/95/040/00499/AM18/	Lic.No/Date:0310815874 21.09.2017	

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Directorate General of Foreign Trade
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	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**

38	**Case No.:2/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00420/AM18/	RLA File :03/95/040/00539/AM18/	Lic.No/Date:0310816623 30.10.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

39	**Case No.:3/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00421/AM18/	RLA File :03/95/040/00541/AM18/	Lic.No/Date:0310816622 30.10.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

40	**Case No.:16/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00434/AM18/	RLA File :03/95/040/00354/AM18/	Lic.No/Date:0310816624 30.10.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

41	**Case No.:4/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00422/AM18/	RLA File :03/95/040/00616/AM18/	Lic.No/Date:0310816963 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

42	**Case No.:5/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00423/AM18/	RLA File :03/95/040/00618/AM18/	Lic.No/Date:0310816965 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

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Udyog Bhawan, New Delhi-110011

43	**Case No.:6/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00424/AM18/	RLA File :03/95/040/00617/AM18/	Lic.No/Date:0310816964 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

44	**Case No.:7/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00425/AM18/	RLA File :03/95/040/00619/AM18/	Lic.No/Date:0310816966 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

45	**Case No.:8/8/87-ALC1/2017**	Party Name:RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00426/AM18/	RLA File :03/95/040/00621/AM18/	Lic.No/Date:0310816961 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

46	**Case No.:9/8/87-ALC1/2017**	Party Name: RAMNIKLAL & SONS	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Approved**
	HQ File :01/87/050/00427/AM18/	RLA File :03/95/040/00620/AM18/	Lic.No/Date:0310816962 10.11.2017	
	Decision: The Committee considered the case as per agenda and decided to approve ad-hoc norms as **applied for** by the authorization holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures**			

47	**Case No.:13/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00431/AM18/	RLA File :03/95/040/00441/AM18/	Lic.No/Date:0310816957 10.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

48	**Case No.:10/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017	**Status: Deferred**

SHARMA
महानिदेशक (विदेश व्यापार)
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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			11.01.2018	
	HQ File :01/87/050/00428/AM18/	RLA File :03/95/040/00440/AM18/	Lic.No/Date:0310817008 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

49	**Case No.:11/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00429/AM18/	RLA File :03/95/040/00308/AM18/	Lic.No/Date:0310816997 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

50	**Case No.:12/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00430/AM18/	RLA File :03/95/040/00322/AM18/	Lic.No/Date:0310816999 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

51	**Case No.:14/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00432/AM18/	RLA File :03/95/040/00391/AM18/	Lic.No/Date:0310817001 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

52	**Case No.:15/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00433/AM18/	RLA File :03/95/040/00349/AM18/	Lic.No/Date:0310816998 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

53	**Case No.:19/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00437/AM18/	RLA File :03/95/040/00408/AM18/	Lic.No/Date:0310817002 13.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

54	**Case No.:23/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00441/AM18/	RLA File :03/95/040/00312/AM18/	Lic.No/Date:0310817153 20.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

शर्मा / CHITRA SHARMA
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55	**Case No.:17/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00435/AM18/	RLA File :03/95/040/00551/AM18/	Lic.No/Date:0310817320 27.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

56	**Case No.:18/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00436/AM18/	RLA File :03/95/040/00494/AM18/	Lic.No/Date:0310817321 27.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

57	**Case No.:20/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00438/AM18/	RLA File :03/95/040/00518/AM18/	Lic.No/Date:0310817316 27.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

58	**Case No.:22/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00440/AM18/	RLA File :03/95/040/00517/AM18/	Lic.No/Date:0310817325 27.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

59	**Case No.:21/8/87-ALC1/2017**	Party Name :RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2017 11.01.2018	**Status: Deferred**
	HQ File :01/87/050/00439/AM18/	RLA File :03/95/040/00669/AM18/	Lic.No/Date:0310817434 30.11.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case.			

Meeting ended with a vote of thanks to the Chair.

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चित्रा शर्मा / CHITRA SHARMA
उप महानिदेशक (विदेश व्यापार)
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